

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1021/2019  
M.A. No. 1153/2019

The 1<sup>st</sup> day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Virendra Singh Deshwal,  
(Aged about 52 years),  
S/o Shri Kanwar Pal,  
R/o Flat No.D-201, Mahesh Apartment,  
Vashundhara Enclave, Delhi-110096.

Presently Working as :

Superintendent (Group "B")  
CGST, Delhi East Commissionerate,  
New Delhi (On deputation).

2. Saibal Roy,  
(Aged about 49 years),  
S/o Late Shri Madhusudan Roy,  
R/o K1/44, Chittaranjan Park,  
New Delhi-110019.

Presently Working as :

Superintendent (Group "B")  
CGST, Delhi West Commissionerate,  
New Delhi (On deputation).

3. Anuj Chaudhary,  
(Aged about 46 years),  
S/o Late Shri Tejpal Singh,  
R/o I-312, Parsavnath Gardenia,  
Sector-61, Noida, Gautam Buddha Nagar,  
Uttar Pradesh-201301.

Presently Working as :

Superintendent (Group "B")  
CGST, Delhi West Commissionerate,  
New Delhi (On deputation). .. Applicants

(By Advocate : Shri Siddharth Shankar)

Versus

1. Union of India,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi-110001  
Through the Revenue Secretary.
2. The Chairman,  
Central Board of Indirect Taxes & Customs,  
Ministry of Finance,  
North Block, New Delhi-110001.
3. The Principal Chief Commissioner,  
GST & Central Excise,  
Delhi Zone (Cadre Control),  
C.R. Building, I.P. Estate,  
New Delhi-110002. .. Respondents

(By Advocate : Shri S.K. Tripathi for Shri Gyanendra Singh)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Siddharth Shankar, the learned counsel for the applicants and Shri S.K. Tripathi for Shri Gyanendra Singh, learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. MA 1153/2019 filed for joining together is allowed.
3. The applicants, who are working as Superintendents under the respondents, filed the O.A. seeking the following relief(s):

“(i) To direct the respondents to grant Grade Pay of Rs.5400/- (PB-2) to Applicants on completion of 4 years of regular service in the Grade Pay of Rs.4800/- in terms of the judgment dated 06.09.2010 of Hon’ble High Court of Madras, which is duly upheld by Hon’ble Supreme Court

vide order dated 10.10.2017 with all consequential benefits including arrears of pay;

- (ii) To quash and set aside the clarification dated 11.02.2009 and direct the Respondents to grant Grade Pay of Rs.5400/- in the pay scale of Rs.9300-34800 (PB-2) to the Applicants from the date of completion of 4 years of service in the grade pay of Rs.4800/- in PB-2;
- (iii) To allow the present OA with cost;
- (iv) Pass any such further order as Hon'ble Tribunal may deemed fit and proper in the facts and circumstances of the case."

4. It is submitted that the applicants made number of representations vide Annexure-A4 (Colly.) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-A4 (Colly.) representations of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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